

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 02
IA No. 608/JPR/2022
CP No. (IB)- 02/9/JPR/2022
Under Section 9 of IBC, 2016

In the matter of:

Mr. Pawan Garg, Prop. of M/s V.R. Trading Co.
...Operational Creditor/Applicant
Versus
M/s Sewa Steels Pvt. Ltd. & Anr. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

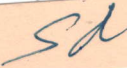
Present Through Video Conferencing: -


For the Applicant : Kunal Godhwani, Adv.

ORDER

IA No. 608/JPR/2022:

This is an application filed under Section 12 (2) & (3) of the IBC, 2016 for extending the period of the CIRP for a period of 90 days beyond 180 days. CIRP was commenced in this matter on 25.05.2022. 180 days from commencement of CIRP were completed on 01.11.2022. CoC has held its 5th meeting on 19.11.2022 in which a Resolution has been passed for extension of CIR period for another 90 days. It is submitted in this application that 30 days' time is required to provide the prospective Resolution Applicants to submit their Resolution Plan(s) in this matter. Looking into progress of CIRP extension for a period of 90 days beyond 180 days is granted. **IA No. 608/JPR/2022** stands disposed of accordingly.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

December 07, 2022